I. A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) Notification. No. G.S.R. 175 (E), dated the 10th March, 2014, publishing the All India Services (Death-Cum-Retirement Benefits) Amendment Rules, 2014, under sub-section (2) of Section 3 of the All India Services Act, 1951. [Placed in Library. *See* No. L.T. 622/16/14]

- II. A copy each (in English and Hindi) of the following papers:-
- (i) (a) Memorandum of Understanding between the Government of India (Ministry of Science and Technology, Department of Biotechnology) and the Biotechnology Industry Research Assistance Council (BIRAC), for the year 2014-15.
  - (b) Statement by Government accepting the above Memorandum of Understanding. [Placed in Library. *See* No. L.T. 621/16/14]
- (ii) (a) Memorandum of Understanding between the Government of India (Ministry of Science and Technology, Department of Biotechnology) and the Bharat Immunologicals and Biologicals Corporation Limited (BIBCOL), for the year 2014-15.
  - (b) Statement by Government accepting the above Memorandum of Understanding. [Placed in Library. See No. L.T. 620/16/14]
- III. (i) Outcome Budget, for the year 2014 -15, in respect of the Department of Atomic Energy.[Placed in Library. See No. L.T. 615/16/14]
- (ii) Outcome Budget, for the year 2014-15, in respect of the Department of Science and Technology. [Placed in Library. See No. L.T. 616/16/14]
- (iii) Outcome Budget, for the year 2014 -15, in respect of the Department of Scientific and Industrial Research. [Placed in Library. See No. L.T. 617/16/14]
- (iv) Outcome Budget, for the year 2014 -15, in respect of the Department of Bio-Technology. [Placed in Library. See No. L.T. 618/16/14]
- I. Report and Accounts (2012-13) of TSL, Naini, Allahabad and related papers
- II. MoUs between Government of India and various Limited Companies
- III. Outcome Budgets (2014-15) of the Ministry of Heavy Industries and Public Enterprises

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI RADHAKRISHNAN P.): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

I. (a) Forty-seventh Annual Report and Accounts of the Triveni Structurals Limited (TSL), Naini, Allahabad, for the year 2011-12, together with the

Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon, under sub-section (1) (b) of Section 394 of the Companies Act, 2013.

- (b) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. *See* No. L.T. 682/16/14]
- II. (i) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and the Hindustan Paper Corporation Limited and between Hindustan Paper Corporation Limited (Holding Company) and Hindustan Newsprint Limited (HNL) (Subsidiary Company), for the year 2014 -15.

[Placed in Library. See No. L.T. 518/16/14]

(ii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and Bharat Pumps and Compressors Limited, for the year 2014 -15.
[Blaad in Library: See No. 1, T. 524/16/14]

[Placed in Library. See No. L.T. 524/16/14]

- (iii) Memorarldum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and the Richardson and Cruddas (1972) Limited, for the year 2014-15. [Placed in Library. See No. L.T. 525/16/14]
- (iv) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and the M/s Bridge and Roof Company (India) Limited, for the year 2014-15.
   [Placed in Library. See No. L.T. 526/16/14]

III. Outcome Budget, for the year 2014 -15, in respect of the Ministry of Heavy Industries and Public Enterprises. [Placed in Library. *See* No. L.T. 530/16/14]

## **MESSAGE FROM LOK SABHA**

## The Securities Laws (Amendment) Bill, 2014

SECRETARY GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Securities Laws (Amendment) Bill, 2014, as passed by Lok Sabha at its sitting held on the 6th August, 2014."

Sir, I lay copy of the Bill on the Table.

...(Interruptions)...